

CRWP-3347-2021

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IN THE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH

CRWP-3347-2021 (O&M)
Date of decision: 08.04.2021

Palwinder Kaur

... Petitioner

Vs.

Prince Harry Middleton and others

... Respondents

CORAM: HON'BLE MR. JUSTICE ARVIND SINGH SANGWAN

Present: Ms. Palwinder Kaur, Advocate-petitioner in person.

ARVIND SINGH SANGWAN, J.

Prayer in this petition filed by the petitioner, who is an Advocate and is appearing in person, is to take legal action against Prince Harry Middleton son of Prince Charles Middleton resident of United Kingdom and to direct the United Kingdom Police Cell to take action against him, as despite a promise to marry the petitioner, the said promise has not been fulfilled. It is also prayed that arrest warrants be issued against him so that no further delay occur in their marriage.

Though the Court today was held through virtual hearing, however, on a request made by the petitioner in person, this case has been specially taken up in the Court in actual hearing.

After hearing the petitioner in person, I find that this petition is nothing, but just a day-dreamer's fantasy about marrying Prince Harry. This

petition, though very poorly drafted, both grammatically and lacking the knowledge of pleadings, speaks about some emails between the petitioner and Prince Harry, in which the person, sending the email, has stated that he promise to marry soon.

On a Court query, whether the petitioner has ever travelled to United Kingdom, reply was in negative and the petitioner only stated that she had conversation through social media, where she has even sent messages to Prince Charles that his son Prince Harry is engaged with her.

A careful perusal of Annexures P-1 to P-3, which are printouts of so-called conversation, would reveals that even the same are not true copies, as some portion has been deleted/erased.

It is well known fact that fake IDs are created on various social media sites like Facebook, Twitter etc. and authenticity of such conversation cannot be relied upon by this Court. There is every possibility that so-called Prince Harry may be sitting in a Cyber Cafe of a village in Punjab, looking for greener pastures for himself.

In view of the above, this Court finds no ground to entertain this petition and can only show its sympathy for the petitioner that she has believed such fake conversation to be true.

Accordingly, the present petition is dismissed.

[ARVIND SINGH SANGWAN]
JUDGE

08.04.2021
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Whether speaking/reasoned : Yes/No

Whether Reportable : Yes/No